

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation..

GOVERNMENT ORDER NO:- 17741-JK (LD) of 2023

DATED:- 20 - 12 - 2023

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 20.12.2023

No:- LAW-OIC/32/2023

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary), Home Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Chief Prosecuting Officer For Spl. Director General CID Jammu.
8. Director Litigation , Srinagar/ Jammu.
9. Assistant Law Officer concerned
10. Officer In Charge Litigation(OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Reyaz Ali Bhat
20-12-23

Annexure to the Government Order No. 17741-JK(LD) of 2023 dated 20.12.2023

S. No.	Title of the case	OIC
1	WPC No. 3246/2023 titled Syed Rukhsan Vs UT of J&k and Ors	Sh Murtaza Ahmad, DYSP PID No. EXK 952273 of CID CI Kashmir
2	WP(C) No. 3237/2023 titled Jan Ahmad Malik Vs Union of India and Ors	
3	WPC No. 32220/2023 titled Syed Meerak Masjoor Vs UT of J&K and Ors	
4	FIR NO. 71/2023, US 8/18 NDPS Act titled Abdul Majeed Wani Vs UT of J&K through P/S Pampore	Sh Krishan Rattan, SDPO Pampore
5	FIR NO. 186/2013 U/S 307/325/201/34 RPC & 4/25 Arms act of PS Bahu Fort Jammu titled State VS Arjunveer Rana and Anr	Sh Pushpkar Singh, SDPO P/S Bahu Fort, Jammu
6	FIR NO. 166/2023 U/S 8/15 29 NDPS Act titled Mehraj ud din Mir Vs UT of J&K	Sh Mumtaz Ali Dy SP SDPO Awantipora Supervisory Officer P/S Awantipora
7	State of J&k Vs Mohd Iqbal and Ors involving offence under sections 8/21/29 NDPS Act arising out of FIR No. 157/2019 P/S Bahu Fort Jammu	Sh Parupkar Singh SDPO City East Jammu Supervisory Officer P/S Bahufort
8	CRM M No. 429/2023 (Minor) through her father Vs UT of J&K and Orrs	Syed Javeed Dy SP Hqrs Shopian
9	CRMC 26/2018 Mir Imran & Ors Vs State of J&k through SHO P/S Shopian	
10	CRM (M) No. 301/2023 Shakir Ahmad Khanday Vs UT of J&K and Ors through SHO P/S Keller	Sh. Raja Majid Dy SP PC Keller
11	CRLA (AS) No. 12/2023 UT of J&K through SHO P/S Zainapora Vs Reyaz Ahmad Lone	Sh. Riaz Ahmad SDPO Zainapora
12	CCPS NO. 199/2022 in WPC No. 450/2022 titled Ch Gulzar Ahmad Khatana Vs R.K Goyal and Ors	Sh Manzoor Ahmad Mir SSP (JKPS) S.O to ADGP Security J&K
13	OA NO. 810/2023 MA NO. 886/2023 titled Aljaz Ahmad Khan Vs UT of J&K and Ors	

